### COURT-I

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## Appeal No. 283 of 2017

### Dated: 6<sup>th</sup> March, 2018

#### Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: Jaiprakash Power Ventures Limited Vs. Madhya Pradesh Electricity Regulato & Ors.	ry C	Commission		Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Mr. Venkatesl Mr. Pratyush		
Counsel for the Respondent(s)	:	Ms. Ritika Sin Ms. Aradhna	0	on for R-1

Mr. Ravin Dubey for R.2

# <u>ORDER</u>

Learned counsel for respondent No.1 states that she will be taking steps to file reply within two days. She may file the same after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 24.04.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk